



No. 3(24)2018/Canteen/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health and Family Welfare)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110 002

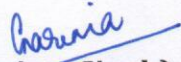
Dated, the 12th July, 2018

ORDER

Subject: License/Registration fee for Departmental canteens/messes, etc. being run in the Central Government premises-reg.

Food Safety & Standards Authority of India (FSSAI) has rationalized the License/Registration fee for Departmental canteens/messes, etc. being run in the Central Government premises. All Non-Statutory Departmental Canteens and such other food establishments operating as canteens/messes or cafeterias at various locations in the premises of Central Government organizations having turnover of less than Rs.12 lakh per annum to be registered on payment of fee @ Rs.100/- per annum; and those having turnover of more than Rs.12 lakh per annum need to obtain license by paying the fee @ Rs.2000/- per annum.

2. This issues with the approval of the Competent Authority


(Garima Singh)
Director (RCD)
Tel: 011-23220994

To

- (i) All Central Licensing Authorities, FSSAI
- (ii) CITO, FSSAI- for uploading on the FSSAI & FLRS website.

Copy to:

- (i) All Secretaries to the Government of India, Ministries/Departments- with the request for wider dissemination of this Order in various Central Government Organisations, PSUs under your administrative control and directions to obtain FSSAI Registration/License.
- (ii) All Commissioners of Food Safety of States/UTs
- (iii) Smt. Vanita Sood, Deputy Secretary & CWO, Department of Personnel & Training, room no. 385, 3rd floor, Lok Nayak Bhawan, New Delhi-110003.
- (iv) Sh. Harish Chandra Rai, Under Secretary (PF VI), Police II Division, Ministry of Home Affairs, North Block, New Delhi.

Copy for information to:

- (i) PPS to CP
- (ii) PS to CEO
- (iii) PA to CMO